

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

11. C.P.(IB)-3149(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRICHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **12.07.2021**

NAME OF THE PARTIES: Siegwerk India Pvt Ltd

V/s

Immense Packaging Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Both sides present through virtual hearing. Both Parties submit that the parties are interested for a settlement. Counsels appearing on both sides are making the same representation every time before the Bench. Under these circumstances there is no point keeping above company petition pending in this tribunal which has been filed for a meager amount. The above company petition bearing No. 3149/2019 is disposed of as withdrawn granting liberty to the petitioner file appropriate application whenever the settlement talks fails.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)